

Bombay, Monday, 3rd February 1862

In the Sudder

Dewanee Adawlut



N^o 4325, Special

Bhaoo Appajee Waghmaray, resident
of Nuggur (original Defendant.) ———— } Appellant

Khundojee Wulud Appajee Tuwar, ———— } Respondent
resident of Nuggur (original Plaintiff)

— Rupees 100 ————

The claim in the original suit was
to recover a half share of a house.

In Appeal, No. 353 of 1858, the Acting Judge
of the Zillah of Ahmednuggur affirmed with costs on
Bhaoo, the decree of the Principal Sudder Ameen
who on a reinvestigation of the case, which had been
remanded by the Sudder Dewanee Adawlut in order
that certain points might be determined and a
new decree passed awarding costs, adjudged to
Khundojee the half share he sued for of the house.

Dissatisfied, Bhaoo made Special Appeal
in the Sudder Dewanee Adawlut on the grounds
that, the Judge having decided that no division had
taken place in the family, the original Plaintiff
Khundojee is bound by the act of his elder brother
Bhaoo; and 2^{ndly}, it being in evidence that among
other things the debt was incurred to liquidate the
amount of a decree obtained against Khundojee's
grandfather Manockjee, for which debt ————
Khundojee is, partly responsible as one of his grandfather's
heirs

hence the mortgage ought to be upheld.

The Court reverse the Decree of the Acting Judge and reject the Respondent's claim with all Costs.

Bill of Costs

By appellant

In the Lillah

In the Principal Sudur ameen's Court = 28-1-6

In the Judge's Court = 4-9-6

32-11-"

In the Sudur D. adawlat

Stamp for the memo: of special appeal = 7-11-"

" copies of Decrees = 5-11-"

" UnKahutnama = 4-11-"

" Supplementary applica- } 2-11-"
tion of special appeal

" Security bond = 2-11-"

Batta for process = 8-11-"

Unkeel's fee = 3-11-"

19-12-"

Rupees 52-7-"

By Respondent

In the Lillah

In the Principal Sudur ameen's Court = 20-1-11"

In the Judge's Court = 3-12-11" 23-13-"

In the Sudur D. adawlat

Stamp for UnKahutnama = 2-11-"

Unkeel's fee = 3-11-11" 5-11-11"

Rupees 28-13-"

H. Hebbel
H. Hebbel
Partner & Co

M. H. H. H.
Acting Principal Judge.

Faint handwritten text at the bottom of the page, possibly bleed-through or a second bill of costs.

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~~हस्ताक्षर~~

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True Translation

Charrington

1st Assize Registrar